

(b) Does not arise.

(c) The Drugs and Magic Remedies (Objectionable Advertisements) Act of 1954 and the Rules of 1955 thereunder, which is a Central Act, regulates the advertisements of drugs and certain remedies which claim to possess magic qualities. Enforcement of this Act insofar as advertisements of drugs in the country are concerned rests with the State Drug Control Authorities. These authorities screen advertisements for drugs published in news papers etc. to ensure that they do not contravene the provisions of the Drugs and Magic Remedies (Objectionable Advertisements) Act. A circular letter has been issued to all the State Drug Control Authorities requesting them to screen the advertisements of the popular brand of common house hold remedies to ensure that no false or exaggerated claims are made for these drugs. Regarding the therapeutic rationable for combinations, another circular letter has been issued to all the State Drug Control Authorities, who are the Licensing Authorities to screen household remedies licensed by them with a view to ensuring that they contain ingredients in quantities for which there is therapeutic justification.

Request of Nepal Government for a price of land at Haldia Dock Complex

4267. SHRI GHULAM RASOOL KOCHACK:

SHRI H. N. NANJE GOWDA:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Nepal Government has requested for allotment of a piece of land in the Haldia Dock Complex;

(b) if so, whether a formal request has been received; and

(c) whether the request has been accepted?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) to (c). Nepal Transit and Warehousing Private Ltd., a Nepalese Corporation, wanted about 5 acres of land near the general cargo berth at Haldia for the construction of a storage shed. It was, however, found not possible by the CPT authorities to allot this land. The Corporation was, offered in 1979 an alternate site but they have not pursued the matter.

At the Inter-Governmental Committees' meeting held in New Delhi in August 1980, and even earlier, the Nepalese side requested for allotment of land facing water front for construction of an exclusive berth for their cargo. The Indian side explained that it was not possible to agree to the request.

Legislation on Indian Council of Paramedical Rehabilitation Profession

4268. SHRIMATI VIDYAVATI CHATURVEDI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 661 on 20 August, 1981 regarding legislation for the Indian Council of Paramedical Rehabilitation profession and state:

(a) what is the hitch in bringing the proposed legislation on the Indian Council Act of Para-medical Rehabilitation Professions at an early date; and

(b) can a firm commitment be made about the possible time it will take to bring the proposed legislation?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) and (b). The proposed legislation would be brought forward when a decision in this regard is taken and the procedural and other requirements therefor are completed. It is not possible to give any firm commitment in this regard.